

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: MAs 298/02 & 299/02 in OA 395/96

Applicant(s) L.L. Meena

Respondent(s) UOI & Others

Advocate for Applicant(s)

Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><i>copy sent 8/1/02 MS 115 found dated 20/1/02</i></p>	<p>9.1.2003</p> <p>Mr. Mahendra Singh, Counsel for the applicant.</p> <p>Miss Shalini Sheoran, Proxy counsel for Mr. Bhanwar Bagri, Counsel for the respondents.</p> <p>MA No. 298/02 has been filed for restoration of OA No. 395/96 dismissed in default vide order dated 2.5.2002. The MA No. 299/02 is filed for condoning the delay in filing the restoration application.</p> <p>2. Heard the learned counsel for the parties.</p> <p>2.1 The learned counsel for the applicant submits that these MAs have become infructuous since private respondents have since retired. He further submits that he does not want to pursue these MAs further. In the circumstances, these MAs are dismissed as having become infructuous.</p> <p><i>[Signatures]</i></p> <p>(M.L. GUPTA) MEMBER (J)</p> <p>(H.O. GUPTA) MEMBER (A)</p>